

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70275 of 2018

(Arising out of Order-in-Appeal No.322/APPEAL/LKO/2017 dated 13/11/2017 passed by Commissioner (Appeals), Customs & Service Tax And Central Excise, Lucknow)

M/s Urmila Constructions,

.....Appellant

(13/22, Charbah, Shahganj, Agra)

VERSUS

Commissioner, Central Goods

& Service Tax,

.....Respondent

(Agra)

APPEARANCE:

Shri S.P. Ojha, Consultant for Appellant

Shri Anupam Kumar Tiwari, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO- 70074 / 2020

DATE OF HEARING : 09 January, 2020

DATE OF DECISION : 09 January, 2020

ARCHANA WADHWA

On matter being called, learned Counsel for the appellant intimated that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

2. Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly.

(Dictated and Pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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